

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:466
ANSWERED ON:07.08.2013
GUIDELINES FOR WEBSITES
Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether guidelines for Indian websites (GIGW) is mandatory for all Government websites to abide by international accessibility standards and guidelines;
- (b) if so, whether the Government has instructed its departments to abide by the said guidelines and make them disabled friendly;
- (c) if so, whether out of 200 Government websites, only 2 sites are disabled friendly; and
- (d) if so, the reasons therefor and the steps taken or being taken by the Government to make all the websites disabled friendly?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): National Informatics Centre (NIC) has issued Guidelines for Indian Government Website (GIGW). These guidelines, inter alia, consider the needs of special users, including people with disabilities.

These guidelines have been communicated to all the Central Ministries/Departments and State Governments through various communications from Cabinet Secretariat, Department of Administrative Reforms & Public Grievances (DARPG), Ministry of Social Justice & Empowerment and National Informatics Centre (NIC).

(c) & (d): Number of websites are GIGW compliant and out of these compliant websites, two websites have acquired Standardisation Testing and Quality Certification (STQC) certificate. Some of the steps to make all the websites disabled friendly include, inter alia, requesting the Government Ministries/ Departments to nominate Web Information Managers, technical assistance to Ministries/Departments by Department of Electronics and Information Technology (DEITY) and review meetings with the Ministries/ Departments.